

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 266 of 1996.

Monday this the 17th day of February 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T.K. Gopinathan Nair,
Assistant Engineer,
High Power Transmitter,
Doordarshan Kendra,
Kochi-682 030.

residing at: .

Sriniketh,
East Desam Post,
Alwaye.

.. Applicant

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India represented by
the Secretary to the
Government of India,
Ministry of Information and
Broadcasting,
Sastri Bhavan,
A-Wing,
New Delhi.

2. The Director General of
All India Radio,
Akashavani Bhavan,
Parliament Street,
New Delhi-1.

3. The Director General,
Doordarshan,
Doordarshan Bhavan,
Mandi House,
Copernicus Marg,
New Delhi.

4. K. Sudarsanan Pillai,
Assistant Engineer,
Doordarshan Kendra,
Gulbarga - 4.,
residing at:
Sitanivas, Near Masjid,
Jagath, Gulbarga-5.

5. Union Public Service Commission,
New Delhi,
through its Chairman. .. Respondents

(By Advocate Shri PR Ramachandra Menon (R.1-3 & 5)represented)

(By Advocate Shri P. Ramakrishnan (R-4))

The application having been heard on 17th February 1997, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant has prayed for the following reliefs:

- "(a) Direct the respondents to finalise the eligibility list and orders of promotion to the post of Assistant Station Engineer in scale Rs 2200-4000 for the vacancies of 1986, 1987 and 1988 forthwith and to issue consequential orders thereof.
- (b) Award costs of and incidental to this Application.
- (c) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case."

2. In the reply statement filed by the respondents 1-3 and 5, it is stated that the eligibility list has already been finalised. It has been contended that since the Union Public Service Commission (UPSC for short) has to be associated with the process of review Departmental Promotion Committee (DPC for short) for an effective disposal of the application, the UPSC is a necessary party. Noting these contentions the applicant has impleaded UPSC as Respondent No.5. The same counsel appearing for Respondents 1 to 3 has appeared on behalf of R-5 also. Under instructions from the respondents 1-3 and 5, learned counsel for these respondents states that the process of the review DPCs for the vacancies in the years 1986, 1987 and 1988 would be conducted and consequential order would be issued by the respondents within a period of three months.

3. The Counsel on either side suggested that the application may be finally disposed of with a direction to respondents 1-3 and 5 to complete the process of Review DPC and to issue consequential orders within a reasonable period. In the result

4. In the result, in the light of the developments as above, the application is admitted and disposed of with a direction to respondents 1 to 3 and 5 to have the review DPC convened for appointments to the posts of Assistant / Engineer in the scale of Rs.2200-4000 for the vacancies which arose during 1986, 1987 and 1988 on the basis of the finalised eligibility list and to issue the consequential orders within a period of 4 months from the date of receipt of the copy of this order. No costs.

* corrected vide order dated 26.3.97 in R.A.No.16/97.

Dated the 17th Day of February 1997.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

A. V. Haridasan
A.V. HARIDASAN
VICE-CHAIRMAN

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